

[Dr. Datta Samant]

that whenever I talk of organised labour, he asks about the fate of unorganised labour. There are provisions as per this Act- which are even accepted by the Britishers also -to inform the Government authorities in respect of the names of the employees, their salaries, their funds, whether they have met with any accidents, etc., periodically by these establishments. Actually this is giving a little protection.

None of these small unorganised units keep these records. They are exploited by them and even they are not looked after by the Inspectors.

As per the provisions of this Bill, the Hon. Minister is asking these establishments not to furnish information periodically to the Government. What is wrong in just filing a return informing how many employees are there, and their names, their number etc.?

MR. DEPUTY SPEAKER: You can discuss the merits and demerits of the Bill at the time of its consideration.

DR. DATTA SAMANT: This is a retrograde legislation and an anti-labour legislation. This is going to exploit more the unorganised labour. Therefore, I request the Hon. Minister of withdraw the Bill. What is the procedural difficulty? Even if an establishment has less than 20 or 10 employees, the employer can send these forms periodically. Why are you taking the side of these employers so much who are exploiting the labour more? I oppose the introduction of this Bill. This Government is moving against the working class interests and therefore, I request the Minister to withdraw this Bill.

SHRI P.A. SANGMA: At this stage the question that arises is whether the Parlia-

ment is competent to pass this legislation. The merits and the demerits and the purpose of the Bill do not come at this stage. They will come only at the stage of the consideration of the Bill. I feel that the Parliament is competent to pass this law.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the exemption of employers in relation to establishments employing a small number of persons from furnishing returns and maintaining registers under certain labour laws."

The Motion was adopted.

SHRI P.A. SANGMA: Sir, I introduce the Bill.

12.13 hrs.

LEGAL SERVICES AUTHORITIES BILL

[English]

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): I beg to move for leave to introduce a Bill to constitute legal services authorities to provide free and competent legal services to the weaker sections of the society to ensure that opportunities for securing justice are not denied to any citizen by reason of economic or other disabilities, and to organise Lok Adalats to secure that the operation of the legal system promotes justice on a basis of equal opportunity.

MR. DEPUTY-SPEAKER: The ques-

tion is:

"That leave be granted to introduce a Bill to constitute legal services authorities to provide free and competent legal services to the weaker sections of the society to ensure that opportunities for securing justice are not denied to any citizen by reason of economic or other disabilities, and to organise Lok Adalats to secure that the operation of the legal system promotes justice on a basis of equal opportunity".

The Motion was adopted.

SHRI H.R. BHARDWAJ: Sir, I introduce the Bill.

12.14 hrs.

MATTERS UNDER RULE - 377

[*Translation*]

(I) **Demand for opening some more hospitals in Delhi**

SHRI HAFIZ MOHD. SIDDIQ (Moradabad): Mr. Deputy-Speaker, Sir, keeping in view the increasing population and rise in diseases in Delhi and different States, the number of hospitals for the poor and weaker sections of society is very small. Even if there are hospitals, the medicines needed are not available. It has been observed that people from different parts of the country come for treatment to All India Institute of Medical Sciences and other hospitals in Delhi but due to non-availability of beds, they do not get admission. The patients who do not have any support in Delhi are left in the lurch.

Therefore, I would urge the Government to open more hospitals in Delhi, keeping in view the increasing number of patients

in AIIMS and other hospitals. Besides, availability of medicines should also be ensured.

[*English*]

(II) **Need to ensure early payment of Compensation to the Cultivators whose land is acquired for development projects.**

SHRI UTTAM RATHOD (Hingoli): The Central Government and State Governments acquire agricultural land for development projects every day. In many cases, possession is taken from the cultivators but due to procedural delays even 80% amount is not paid to them for 3 to 4 years. In many cases, the tribals and others whose land was acquired became landless and have been reduced to landless labour. Number of representations to the Collector, Divisional Commissioners and even Chief Ministers have not yielded any result frustrating the cultivators leasing their lands for development projects.

The Union Government are requested to ensure that at least 1/3rd amount is paid to the cultivators when the possession of their land is taken and the balance within six months.

If necessary the relevant Acts and the Rules may be amended, immediately.

(III) **Need to review the policy of allotting imported edible oils to Vanaspathi manufacturers**

SHRI ANOOPCHAND SHAH (Bombay North): Sir, I would like to draw the attention of the Minister of Food and Civil Supplies to the following:-

At present Government is allotting im-